

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-69/PB/2023

IN THE MATTER OF:

M/s. Siemens Financial Services Pvt. Ltd.

...PETITIONER

Vs

M/s. Nestiva Healthcare Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Dhruv Gupta

For the Respondent/Corporate Debtor :Adv Saloni Sharan

ORDER

Ld. Counsel for the Financial Creditor is present. Ld. Counsel for the Corporate Debtor is also present. Both the counsels submitted that the parties are trying to settle the matter amicably and therefore, sought adjournment. Two weeks' time is granted for the same. List the matter on **11.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)